# N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021 and 09.08.2021 and Notice published on Monday, 30.08.2021), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 06.09.2021** :

| Sr. No. | Present sitting | Assignment | Assignment |
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| 1 | The Hon'ble The **CHIEF JUSTICE**<br><br>AND<br><br>The Hon'ble Shri. Justice<br><br>**G. S. KULKARNI**<br><br>**(Court Room No. 46)**<br><br>**ON EVERY MONDAY** | **APPELLATE SIDE**<br>For Admission, hearing and order matters therein:<br>(A) All Civil and Criminal Public Interest Litigations.<br>(B) Civil Writ Petitions relating to Environmental Issues.<br>(C) All Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.<br>(D) Part Heard matters, as per the Board to be notified separately. | **ORIGINAL SIDE**<br>For Admission, hearing and order matters therein:<br>(A) All Public Interest Litigations.<br>(B) Writ Petitions relating to Environmental Issues.<br>(C) All Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.<br>(D) Part Heard matters, as per the Board to be notified separately. |
| 1 A | The Hon'ble The **CHIEF JUSTICE**<br><br>AND<br><br>The Hon'ble Shri. Justice<br><br>**M. S. KARNIK**<br><br>**(Court Room No. 46)**<br><br>**ON EVERY TUESDAY TO FRIDAY** | **APPELLATE SIDE**<br>For Admission, hearing and order matters therein:<br>(A) Civil Writ Petitions against the orders passed by CAT and MAT.<br>(B) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).<br>(C) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.<br>(D) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993. | **ORIGINAL SIDE**<br>For Admission, hearing and order matters therein:<br>(A) Civil Writ Petitions against the orders passed by CAT and MAT.<br>(B) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).<br>(C) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.<br>(D) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993. |

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| 2 | The Hon'ble Shri Justice<br>**P. B. VARALE**<br><br>**AND**<br><br>The Hon'ble Shri Justice<br><br>**N. R. BORKAR**<br><br>**(Court Room No. 40)** | **APPELLATE SIDE**<br>For Admission, hearing and order matters therein:<br>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.<br>(B) Civil Writ Petitions relating to resettlement of project affected persons.<br>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.<br>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. | **ORIGINAL SIDE**<br>For admission, hearing and order matters therein :<br>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.<br>(B) Civil Writ Petitions relating to resettlement of project affected persons.<br>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.<br>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. |
| 3 | The Hon'ble Smt. Justice<br>**S. S. JADHAV**<br><br>**AND**<br><br>The Hon'ble Shri Justice<br>**SARANG V. KOTWAL**<br><br>**(Court Room No. 6)** | **APPELLATE SIDE**<br>For admission, hearing and order matters therein :-<br>(A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court).<br>(B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.<br>(C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment.<br>(D) All Applications for Leave to Appeal.<br>(E)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015.<br>(F) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015. | **ORIGINAL SIDE**<br>For admission, hearing and order matters therein :<br>(A) All Criminal Contempt Petitions. |

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| 4 | The Hon'ble Shri Justice<br>**G. S. PATEL**<br><br>**(Court Room No. 37)**<br><br>**Commercial Division** | **APPELLATE SIDE**<br>For admission, hearing and order matters therein :<br>(A) All Arbitration matters. | **ORIGINAL SIDE**<br>For admission, hearing and order matters therein :<br>(A) All Intellectual Property Matters from the year 2019 and onwards.<br>(B) Testamentary Matters.<br>(C) All Suits from the year 2013 and onwards.<br>(D) Matters pertaining to Land Acquisition.<br>(E) All Insolvency matters.<br>(F) All civil matters of Single Judge not specifically assigned to other Courts.<br>(G) All Commercial Disputes of value of Rupees 100 Crores or more. |
| 5 | The Hon'ble Smt. Justice<br>**REVATI MOHITE-DERE**<br><br>**(Court Room No.3)** | **APPELLATE SIDE**<br>For admission, hearing and order matters therein :-<br>(A) Anticipatory Bail Applications and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar).<br>(B) All Applications for leave to prefer Appeal of even years.<br>(C) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/ 2075 / 2018. | **ORIGINAL SIDE**<br><br>----- |
| 6 | The Hon'ble Shri. Justice<br>**G. S. KULKARNI**<br><br>**(Court Room No. 10)**<br><br>**Commercial Division**<br><br>**ON EVERY TUESDAY TO FRIDAY** | **APPELLATE SIDE**<br>For admission, hearing and order matters therein :-<br>(A) Civil Writ Petitions arising from Industrial / Labour Laws.<br>(B) All Civil Writ Petitions not assigned to other Courts. | **ORIGINAL SIDE**<br>For admission, hearing and order matters therein:-<br>(A) Writ Petitions arising from Industrial / Labour Laws.<br>(B) All Writ Petitions not assigned to other Court from the year 2016 and onwards.<br>(C) Arbitration matters not assigned to other Courts.<br>(D) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act up to the year 2019 (except post |

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| | | | award under Section 9 of the Act).<br>(E) Arbitration matters under Sections 14, 15 and 29-A of the Arbitration and Conciliation Act.<br>(F) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act from the year 2019 and onwards. |
| 7 | The Hon'ble Shri. Justice<br>**B.P. COLABAWALLA**<br><br>**(Court Room No. 2)**<br><br>**Commercial Division** | **APPELLATE SIDE**<br><br>---- | **ORIGINAL SIDE**<br>For admission, hearing and order matters therein:-<br>(A) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act from the year 2020 and onwards (except post award under Section 9 of the Act).<br>(B) Admiralty Suits and all applications therein.<br>(C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board).<br>(D) Appeals under the Companies Act, except part-heard matters of Other Courts.<br>(E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.<br>(F) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act up to the year 2018.<br>(G) All Intellectual Property Matters up to the year 2018. |
| 8 | The Hon'ble Shri Justice<br>**A. K. MENON**<br><br>**(Court Room No. 21)**<br><br>**Commercial Division** | **APPELLATE SIDE**<br><br>---- | **ORIGINAL SIDE**<br>For admission, hearing and order matters therein :<br>(A) All matters relating to foreign awards including Section 47, 48 of Arbitration and Conciliation Act.<br>(B) All Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. |

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| | | | (C) All Administration Suits and Partition Suits.<br>(D) Suits up to the year 2012<br>(E) Summary Suits and Undefended Suits.<br>(F) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act.<br>(G) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein.<br>(H) Trust Petitions.<br>**AND**<br>**SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY** |
| 9 | The Hon'ble Shri. Justice<br>**M. S. KARNIK**<br><br>**(Court Room No. 34 Annex)**<br><br>**ON EVERY MONDAY** | APPELLATE SIDE<br>For admission, hearing and order matters therein :-<br>(A) All pending Anticipatory Bail Applications from Nos. ABA/143/2018 to ABA/984/ 2018 and ABA/2501/2019 to ABA/2700/ 2019.<br>(B) All pending Bail Applications from Nos. BA/3/2020 to BA/69/2020 and BA/210/2020 to BA/264/2020. | **ORIGINAL SIDE**<br><br>---- |
| 10 | The Hon'ble Shri Justice<br>**SANDEEP K. SHINDE**<br><br>**(Court Room No. 31)** | **APPELLATE SIDE**<br>For admission, hearing and order matters therein :-<br>(A) All Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.P.C.<br>(B) All Applications u/s 407 of Cr.P.C. (except those assigned to other Courts)<br>(C) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).<br>(D) All Criminal Revision Applications (except those assigned to other Courts). | **ORIGINAL SIDE**<br><br>---- |

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| 11 | The Hon'ble Smt. Justice **BHARATI H. DANGRE**<br><br>**(Court Room No. 9)** | **APPELLATE SIDE**<br>For admission, hearing and order matters therein :-<br>(A) Anticipatory Bail Applications and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar).<br>(B) All Applications for leave to prefer Appeal of odd years.<br>(C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C.<br>(D) Civil Writ Petitions, Revisions against orders of Family Courts. | **ORIGINAL SIDE**<br><br>---- |

## N O T E

**A)** The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice P. B. Varale** is allowed before the Division Bench headed by the **Hon'ble Shri Justice Ujjal Bhuyan and vice versa.**

**B)** The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice S. S. Jadhav and vice versa.**

**C)** The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Smt. Justice Revati Mohite-Dere** is allowed before the Court presided over by the **Hon'ble Smt. Justice Bharati H. Dangre and vice versa.**

**D)** The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice G. S. Kulkarni** is allowed

before the Division Bench headed by the **Hon'ble Shri. Justice A. K. Menon and vice versa.**

**E)** The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice C. V. Bhadang** is allowed before the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai and vice versa.**

**F)** The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice S. K. Shinde** is allowed before the Court presided over by the **Hon'ble Smt. Justice Bharati H. Dangre.**

Dated this 1st September 2021

By Order,

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| Sd/- | Sd/- |
| (Sachin B. Bhansali) | (V. R. Kachare) |
| Prothonotary & Sr. Master, | Registrar (Judl-I), |
| High Court, O.S. Bombay. | High Court, A.S., Bombay. |